China through friendly negotiation, is it not time that the activities of this association were really steped up?

Shri Lal Bahadur Shastri: I would like him to give that advice to this association.

### WRITTEN ANSWERS TO QUES-TIONS

### "Know-How" on Mineral Resources

\*821. Shri Surendranath Dwivedy: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether there is any scheme made for long-term arrangement with foreign countries for exchange of mineral resources and "know-how" for development and exploitation of mineral wealth of this country;
- (b) with which countries such negotiations are going on and what is the nature of the scheme; and
- (c) whether this scheme also contemplates export of minerals to foreign countries as well?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No such scheme has been finalised.

(b) and (c). Do not arise.

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Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that there is a programme of shifting industries from the congested areas of Delhi to outer areas:
  - (b) if so, the details thereof; and
- (c) the stage at which the programme to be implemented stands?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). Details in this regard are being worked out.

# 3 Delhi Rent Control Act

\*838. Shri Narendra Singh Mahida: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government of India are aware of the fact that there are growing demands from landlords and tenants in Delhi for the revision of the Delhi Rent Control Act, 1958; and
- (b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Some representations have been received recently on behalf of tenants as well as landlords proposing certain amendments to the Delhi Rent Control Act, 1958.

(b) Before the enactment of Delhi Rent Control Act. 1958. relationship between the landlord and the tenant in Delhi was governed by the Delhi and Ajmer Rent Control Act, 1952. Numerous complaints and petitions were received by the Government from both the landlords and the tenants against the working of that Act. The entire matter was, therefore, subjected to a careful scrutiny and examination before the Delhi Rent Control Act. 1958, was enacted. The scheme of this Act was evolved to ensure that while the tenants are of reasonable protection assured against eviction and exploitation by landlords, there is incentive still left for the landlords to maintain their existing houses in a proper manner and to build new houses in future. It is not propsed to mend this Act.

# Nunmati Refinery

\*839. Shri R. Barua: Will the Minister of Mines and Fuel be pleased to state.

- (a) whether there is a fall in pressure owing to leakages in pipes of Nunmati Refinery;
- (b) how Government account for leakage in the pipes so soon after the work;
- (c) how long it will take to repair the leakage, replacement of defective